

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 02/08/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/183/ (IB)/2017  
NAME OF THE PETITIONER(S) : MAYUR FLOORINGS LTD  
NAME OF THE RESPONDENT(S) : BINNY LTD  
UNDER SECTION : 433 ( e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1.	Respondent	Binny limited	[Signature]
2.	Mayur Floorings Ltd	S. S. Sivalandi	[Signature]

**ORDER**

Counsel for Petitioner present. As seen from the record, the direction was given on 05.06.2017 to the Petitioner for making compliance with the provisions of section 9(3)(b) and (c) of I&B Code, 2016, but the compliance has not been made. Therefore, the petition abates and the same is **dismissed** with the liberty to the Petitioner to file fresh, if so desired. ✓

[Signature]  
(S. VIJAYARAGHAVAN)  
MEMBER (TECHNICAL)  
ghk

[Signature]  
(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)